

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 279/RC/2015

Subject : Application for directions to State Load Despatch Centre to issue Exchange Neutral No Objection Certificate / Prior Standing Clearance in accordance with Regulations 8(2) of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time, and Format-PX-I of the Detailed Procedure, in letter and spirit.

Date of hearing : 26.11.2015

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Exchange India Limited

Respondents : Assam State Load Dispatch Centre and others

Parties present : Shri M.G. Ruoot, PXIL
Shri Pawan Agarwal, PXIL
Shri Kapil Dev, PXIL
Ms. Shruti Bharti, IEX

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed seeking direction to SLDCs to issue 'Exchange Neutral' NOC to a State utility or an intra-State utility, which proposes to participate in trading through Power Exchanges, strictly in compliance with Regulation 8 (2) of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008. He further requested to admit the petition and issue notices to the respondents. In response to the query of the Commission, the representative of the petitioner submitted that concerned SLDCs have been impleaded as parties to the petition.

2. The representative of Indian Energy Exchange Limited (IEX) requested the Commission to direct the petitioner to implead IEX as party to the petition.

3. After hearing the representative of the petitioner, the Commission directed to admit the petition and issue notices to the respondents.

4. The Commission directed the petitioner to implead IEX as party to the petition and file revised memo of parties

5. The Commission directed the petitioner to serve copy of the petition on the respondents and IEX immediately. The respondents and IEX were directed to file their replies, by 18.12.2015 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 12.1.2016. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with.

6. The petition shall be listed for hearing on 19.1.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**